

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
26-09-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

IA (IBC) 441 & 662/2022 in CP (IB)/35(HYD)2022
U/s 95 of IBC, 2016

IN THE MATTER OF:

Indian Overseas Bank

...Petitioner

Vs

Mr. K.S.Chowdry & RCM Infrastructure Ltd

...Respondent

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

Ld. Counsel Ms. Bhavana M for the Petitioner, Ld. RP Shri. N Sreedhar and Ld. Counsel Shri. Y Suryanarayana for Personal Guarantor present.

IA (IBC) 662/2022:- Ld. Counsel Ms. Bhavana M for the Applicant present. This is an IA filed by the Company Petitioner seeking replacement of the Resolution Professional. Ld. Counsel submits that she has been instructed by the Bank to withdraw this application. The said submission is allowed and IA (IBC) 662/2022 is dismissed as withdrawn.

IA (IBC) 441/2022:- Ld. Counsel Shri. Y Suryanarayana for the Petitioner present and Ld. Counsel Ms. Bhavana M for the Respondent present. It is represented that the Liquidation order passed against the Corporate Debtor by this Adjudicating Authority is under challenge before the Hon'ble NCLAT. The applicant is directed to serve a copy of the application to the Resolution Professional.

It is represented by the Resolution Professional that the report has been furnished to the Personal Guarantor. Ld. Counsel for the PG seeks time to file response to the same. At request two weeks' time is granted.

List the matter for hearing on 28.10.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)